COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 56 OF 2018 & IA NO. 640 OF 2018 & IA No.1590 of 2018

Dated: 22nd November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of: TANGEDCO		Versus		Appellant(s)
Central Electricity Regulatory Commission & Ors.			•••	Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Vallinayagam Ms. S. Amali		
Counsel for the Respondent(s)	:	Mr. Sitesh Mukherjee Mr. Deep Rao for R-2		
		Mr. Hemant Singh Ms. Jyotsana Khatri for R-18		

<u>ORDER</u>

IA No. 1590 of 2018 (for condonation of delay in filing rejoinder)

The learned counsel, Mr. S. Vallinayagam, appearing for Appellant submitted that there is a delay of 13 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

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Await notice for the Respondent Nos. 4,6,11, 13,14,16 & 18.

Relist the matter on 12.12.2018.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member